

[Shri R. V. Swaminathan]

(1) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956:—

(a) (i) Review by the Government on the working of the Andhra Pradesh State Agro Industries Development Corporation Limited, Hyderabad, for the year ended 30th June, 1978.

(ii) Annual Report of the Andhra Pradesh State Agro-Industries Development Corporation Limited, Hyderabad, for the year ended 30th June, 1978 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-3154/81]. the year 1979-80.

(b) (i) Review by the Government on the working of the Himachal Pradesh Agro-Industries Corporation Limited, Simla, for the year 1979-80.

(ii) Annual Report of the Himachal Pradesh Agro-Industries Corporation Limited, Simla, for the year 1979-80 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(2) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (a) and (b) of item (1) above. [Placed in Library. See No. LT-3155/81].

CERTAIN AMENDMENT TO RESERVE BANK OF INDIA REGULATIONS, ANNUAL REPORT OF DELHI FINANCIAL CORPORATION FOR 1980-81, TRANSFER OF RESIDENCE (AMDT.) RULES, 1981, DELHI SALES TAX (5TH AND 6TH AMDT.) RULES 1981, ETC. ETC.

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI MAGANBHAI BAROT): I beg to lay on the Table:—

(1) A copy each of Amendments (Hindi and English versions) to (i)

Reserve Bank of India General Regulations, 1949, (ii) Reserve Bank of India Employees' Provident Fund Regulations, 1935 and (iii) Reserve Bank of India Guarantee Fund Regulations, under sub-section (4) of section 58 of the Reserve Bank of India Act, 1934. [Placed in Library, See No. LT-3156/81].

(2) A copy of the Annual Report (Hindi and English versions) of the Delhi Financial Corporation together with the Auditor's Report for the year 1980-81 published in Notification No. F.6(15)/81-Fin.(G) in Delhi Gazette dated the 23rd November, 1981 under sub-section (3) of section 38 of the State Financial Corporations Act, 1951. [Placed in Library. See No. LT-3157/81].

(3) A copy of the Transfer of Residence (Amendment) Rules, 1981 (Hindi and English versions) published in Notification No. G.S.R. 647(E) in Gazette of India dated the 9th December, 1981 under section 159 of the Customs Act, 1962. [Placed in Library. See No. LT-3158/81].

(4) A copy each of the following Notifications (Hindi and English versions) under section 72 of the Delhi Sales Tax Act, 1975:—

(i) The Delhi Sales Tax (Fifth Amendment) Rules, 1981, published in Notification No. F.4(43) 78-Fin. (G) in Delhi Gazette dated the 10th November, 1981.

(ii) The Delhi Sales Tax (Sixth Amendment) Rules, 1981, published in Notification No. F.4/32/80-(G) in Delhi Gazette dated the 24th November, 1981. [Placed in Library. See No. LT-3159/81].

(5) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 15 of the Government Savings Banks Act, 1873:—

(i) The Post Office Savings Bank General Rules 1981, published in Notifications No. G.S.R. 662(E) in Gazette of India dated the 17th December, 1981.

(ii) The Post Office Savings Accounts Rules, 1981 published in Notification No. G.S.R. 663(E) in Gazette of India dated the 17th December, 1981.

(iii) The Post Office Time Deposit Rules, 1981 published in Notification No. G.S.R. 664(E) in Gazette of India dated the 17th December, 1981.

(iv) The Post Office Cumulative Time Deposit Rules, 1981, published in Notification No. G.S.R. 665(E) in Gazette of India dated the 17th December, 1981.

(v) The Post Office Recurring Deposit Rules, 1981 published in Notification No. G.S.R. 666(E) in Gazette of India dated the 17th December, 1981.

(6) A copy of Notification No. G.S.R. 667(E) (Hindi and English versions) published in Gazette of India dated the 17th December, 1981 notifying the rate of interests on the balance at credit of an account specified in the Notification, issued under rule 6 of the Post Office Savings Account Rules, 1981.

[Placed in Library. See No. LT-3160/81].

REVIEWS AND ANNUAL REPORTS OF INDIAN TELEPHONE INDUSTRIES LTD., BANGALORE AND HINDUSTAN TELEPRINTERS LTD., MADRAS FOR 1980-81.

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI VIJAY N. PATIL): I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 610A of the Companies Act, 1956:—

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(1) (i) Review by the Government on the working of the Indian Telephone Industries Limited, Bangalore, for the year 1980-81.

(ii) Annual Report of the Indian Telephone Industries Limited, Bangalore for the year 1980-81 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-3161/81].

(2) (i) Review by the Government on the working of the Hindustan Teleprinters Limited, Madras, for the year 1980-81.

(ii) Annual Report of the Hindustan Teleprinters Limited, Madras, for the year 1980-81 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-3162/81].

(Interruptions)

MR. SPEAKER:

मने करवा दी, बार बार नहीं उठाते।

I cannot take up this question daily. Now Shri Pattabhi Rama Rao.

12.15 hrs.

ESTIMATES COMMITTEE
STATEMENTS SHOWING FINAL REPLIES OF GOVERNMENT

SHRI S. B. P. PATTABHI RAMA RAO (Rajahmundry): I beg to lay on the Table Hindi and English versions of the following statements of the Estimates Committee:

(1) Statement showing final replies of Government in respect of recommendations included in Chapter V and further information in respect of other Chapters of the Third Action Taken Report of the Estimates Committee on Ministry of Finance (Department of Revenue)—Customs.